

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-64/2000(Pt.)/_4350_/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Ankur Bhuyan, Counsellor cum
i/c Principal Judge, Family Court
Dhubri.

Dated Guwahati, the 22nd June, 2022.

Sub:- Earned leave.

Ref:- Your letter No FC.XII-3/317/E Dated 18th June, 2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 5 days from 20.06.2022 to 24.06.2022 along with station leave permission, from the evening of 18.06.2022 till the morning of 27.06.2022** (prefixing 19.06.2022 and suffixing 25.06.2022 & 26.06.2022), subject to submission of your latest Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over the charge of your Court and office to the Chief Judicial Magistrate, Dhubri and in his absence to the in-charge Chief Judicial Magistrate, Dhubri.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-64/2000(Pt.)/4351-4352-4353/A, dated , 22-06-2022
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of standard form of application for leave of the officer is sent herewith.
2. The Chief Judicial Magistrate, Dhubri.
3. The Project Manager, Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)

Rd